

CP NO. 77/1999  
RT NO.01/2016

S. Iqbal Singh & Anr.

...Petitioners.

Versus

Mr. Gurbaksh Singh/ The Satluj Service Station  
Pvt. Ltd. & Ors.

...Respondents.

Present: None.

This case was received by transfer from the Company Law Board and taken up on 31.08.2016. It was directed that notices be issued to the parties by Speed Post to apprise the Tribunal about the status of the proceedings in the Civil Suit. As per office report and track report of the Post Office, notices to the parties have been served but there is no representation from any of the party.

It may be observed that the instant petition was filed under section 398 of the Companies Act 1956 in the year 1999 and remained pending before the Company Law Board earlier. On 01.02.2000 it was noticed by the Board that allegations in the instant petition except the one relating to additional issue of 1900 shares, are found to be included in the plaint where reliefs sought for by the petitioners also find mentioned in the Civil Suit.

In these circumstances, the proceeding in the instant petition was stayed with the observations that the petitioners would be at liberty to revive the petition through an application after the completion of the proceedings in the Civil Court, if they are so advised.

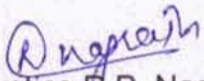
Thereafter the office of Company Law Board had been sending notices to the parties to update it about the status of the Civil Suit. It has


*(D) Deepa Krishna*  
*Deepa Krishna*

been informed by the Bench Officer that last such communication is dated 12.03.2011. Thereafter further proceedings in the instant petition were not taken up.

There being no representation from the petitioners despite service, the instant petition is dismissed for non-prosecution in terms of Rule 48 of the NCLT Rules, 2016.

Certified copy of the order be sent to the parties and file be consigned to the record room.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

September 21, 2016

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